

**Quantity of Sugar etc. Supplied to Gujarat**

491. SHRI HARIN PATHAK: Will the PRIME MINISTER be pleased to state:

(a) whether the Gujarat State is being supplied foodgrains, edible oils and sugar according to their requirements;

(b) whether the quantity of these items are being supplied on the basis of population census figure of 1986 instead of 1991;

(c) whether there is any proposal to increase their quota as required by the State Government on the basis of census figures of 1991; and

(d) if so, the measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) to (d) The allocations of the rice, wheat and imported edible oils from Central Pool to States/UT's including Gujarat for distribution through PDS are made on a month to month basis taking into account factors like the stock position in the Central Pool, market availability of these commodities past off-take and inter-se requirements of the States/UTs.

Allocation of levy sugar to States/UTs is made on a uniform norm of 425 grams per capita monthly availability for the projected population as on 1-10-1986.

Allocation from Central Pool is only supplemental in nature, and is not intended to meet the total requirements of the States/UTs.

**Setting up of Public Corporations**

492. SHRI CHITTA BASU: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to set up public Corporations in addition to Prasar Bharati; and

(b) if so, the justification thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) and (b) The Government are committed to offer to public Corporations, which conform to parameters to be laid down by law, broadcasting and telecasting rights and to allow them to compete with Prasar Bharati. This is considered imperative because of the growing information needs of the country and in the backdrop of the technological advancements which have made irrelevant the existing monopoly over the electronic media.

*[Translation]***Setting up of pollution free industries in Agra**

493. SHRI BHAGWAN SHANKAR RAWAT: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal under the Government's consideration to set up pollution free industries in Agra for industrial development and to check the rising unemployment; and

(b) if so, by what time the proposal is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN): (a) and (b) With a view to promoting the economic development of ecologically sensitive regions like Agra-Mathura region, Government encourages setting up of non-polluting industries, such as Electronic Industry. Several

promotional measures have been initiated by the State Government for setting up of such industries in Agra, which include provision of training facilities in entrepreneurship, reservation of plots in industrial area at Sikandara for Electronic Industry, exemption from power cuts, etc. Apart from schemes registered under the delicensed/exempted category, three letters of intent have been granted since 1986 for setting up new undertakings at Agra for manufacture of PCA Tubes for Burners (for sodium vapour lamps), Digital Multiplexing Equipment, etc. These are under various stages of implementation.

[English]

#### Allocation of Funds to Orissa

494. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether while finalising the annual plan of Orissa for the year 1991-92, the Planning Commission had also approved a special allocation of Rs. 150 crores for the State to be provided during the current financial year;

(b) whether this amount has since been given to Orissa, if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H. R. BHARDWAJ): (a) Yes, Sir.

(b) No, Sir.

(c) Special provision made as plan loan, vide suggestion of the Ninth Finance Commission was subject to approval of the Finance Ministry. This has not materialised due to the resource constraint of the Centre.

#### Bonus Bonanza to Personal Staff of Ministers

495. SHRI SANAT KUMAR MANDAL: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that most Ministers in the former caretaker Government gave a bonus bonanza to their personal staff prior to leaving office as a token of gratitude for their four month help, as reported in the Calcutta 'Business Standard' dated April 22, 1991;

(b) if so, the total amount thus given as parting gift, Minister-wise and the particulars of these beneficiaries; and

(c) whether the Ministry of Finance was consulted before the payment of such bonus; if so, their reaction thereto and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) to (c) There is no scheme for payment of Bonus Bonanza to Central Govt. servants by the Ministers of any Ministry/Department. However, for work of occasional and intermittent nature Govt. servants can be paid honorarium subject to certain conditions prescribed by the Govt. Ministries/Departments have been delegated powers vide Orders dated 23-12-1985. They are not required to obtain the approval of Ministry of Finance if the amount of honorarium to be sanctioned falls within the delegated powers. Information regarding the amount of honorarium paid to various categories of staff in the Office of the Ministers in the previous Govt. will be collected and laid on the table of the House.